

CBI v. Sanjeev Sharma & ors.
CC No. 10/2020

18.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.
Sh. Rohit Sharma, learned counsel for accused no. 1.
Sh. Shashi Shankar, learned for accused no. 2.
Sh. Rajesh Arora, learned for accused no. 3.
Sh. Mahender Kumar and Sh. Sumit Kumar, learned
counsels for accused no. 4.
Sh. Rajiv Mohan, learned counsel for accused no. 5.
Sh. Anand Verdhhan Maitreya, learned legal aid counsel for
accused no.6 with accused no. 6 in person.

Proceedings in the present matter have been taken up
through video conference as per the notification no. 26/DHC/2020 dated
30.07.2020 of Hon'ble High Court of Delhi.

Matter is listed for reply and arguments on the application
moved on behalf of accused no. 4. CBI has filed the reply. Copy of the
same has already been supplied to counsel for accused no. 4.

I have heard the arguments on that application. Put up at
2.00 PM for orders on that application.

Matter is also listed for supplying of the soft copy/DVD of
recorded conversation of accused persons, as relied upon by the
prosecution. In this regard, directions were earlier given on the last date
of hearing for supplying copy of the same to the accused persons after
getting the copy from the CFSL. In the reply filed by the IO today to the

application of accused no. 4, it is mentioned that DVD of recorded conversation had already been got prepared from CFSL for supplying to accused persons in terms of section 207 Cr.P.C.

Learned PP for CBI submits that since DVD can be supplied physically to the accused persons or to their representatives. In this regard direction is being given to IO to be available in court room no. 407 tomorrow i.e. 19.08.2020 with taking all the precautions as per the guidelines of the Government, for supplying such DVDs to the accused persons. Accused persons or their duly authorized representatives, if any can go to the court room no. 407 from 11.00 AM to 01.00 PM for obtaining said DVD against acknowledgment, in the presence of Ahlmad of this court.

Put up now this case at 2.00 PM.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
18.08.2020

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18.08.2020 at 02.00 p.m.

Vide my separate order of even date application of accused
no. 4 under section 207 Cr.P.C. stands dismissed.

Put up now this case for arguments on charge on 25.08.2020.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
18.08.2020

CBI v. Pradeep Jain & ors.
CC No. 24/2019

18.08.2020

Present: Sh. Lalit Mohan, learned PP for the CBI.

Sh. Abhishek Prasad, learned counsel for accused no. 2 & 4.

None for other accused persons.

Matter has been taken up through video conference. This matter is listed for recording of P.E. As per the notification no. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi proceedings in the present case for recording evidence cannot be carried out through video conference.

Accordingly, matter is being adjourned to 02.09.2020 for P.E. Notice be issued in e-form to other accused persons as well as their counsels for their appearance on next date of hearing in physical court or through video conference as the case may be.

(Shailender Malik)
Special Judge (PC Act) CBI
Rouse Avenue Courts, New Delhi
18.08.2020